

# Central Administrative Tribunal Principal Bench, New Delhi.

### OA 2590/2004

New Delhi this the 19th day of January, 2011

## Hon'ble Dr. A.K.Mishra, Member (A) Hon'ble Dr. K.B.Suresh, Member (J)

- Sh. Vridha Giri
   S/o Late Shri J.Ramanandham
- 2. Sh. Jai Prakash S/o Late Shri Hari Kishan
- 3. Ms.Aruna W/o Late Shri Jagdish Chand

All C/o
Chief Administrative Officer (P-II)
Office of the CAO and JS (Trg),
Ministry of Defence, E Block,
New Delhi-110011.

...Applicants.

(By Advocate: Shri Pramod Kumar Sharma)

#### Versus

### Union of India through

- Secretary
   Department of Expenditure
   Ministry of Finance,
   North Block, New Delhi.
- Secretary
   Ministry of Defence,
   South Block, New Delhi.
- Joint Secretary (Training) & C A O/CAO-P2, Ministry of Defence, É-Block, New Delhi.

...Respondents.

(By Advocate: Ms. Meenu Mainee)

### ORDER (ORAL)

# By Dr.A.K.Mishm, Member (A):

Learned counsel for both sides submit that the matter, which has been remanded by the Hon'ble High Court, relates to the averments taken in the petition languages in respect of Driving Test, etc. subject has nothing to do with the present OA No.2590/2004, which has long since been disposed of and acted upon. No review application has been passed, nor any Writ Petition is pending with regard to the order passed in this OA. According to them, there is some typographical error, which has occurred in the covering letter of Registrar of the Hon'ble High Court. In view of this submission, no further action is called for in this OA, which is accordingly closed. No costs.

(Dr.K.B.Suresh)

Member (J)

Member (A)

/kdr/